

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI
(APPELLATE JURISDICTION)
Company Appeal (AT)(CH)(Ins) No.264/2022& IA Nos.560,561 &
562/2022
(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 30.05.2022 in IA (IBC)
No.823(CHE)/2021 in IBA/307/2019 along with IA (IBC)
No.825(CHE)/2021 in IBA/307/2019
passed by the ‘Adjudicating Authority’ (National Company Law
Tribunal, Division Bench – II, Chennai)

In the matter of:

Gurvinder Bhatia	... Appellant
V	
Subrata M Maity & oths.	... Respondents

Present :

For Appellant : Ms. Varsha K. Sukumar, Advocate

ORDER
(Virtual Mode)

21.12.2022: On being mentioned, for ‘withdrawal’, this ‘Tribunal’ has taken up the instant Comp. App. (AT)(CH)(Ins) No.264/2022 ‘Today’ (21.12.2022) and, in this regard, the Learned Representing Counsel for the ‘Appellant’ Ms. Varsha K. Sukumar seeks permission from this ‘Tribunal’, to ‘withdraw’ the instant Comp. App. (AT)(CH)(Ins) No.264/2022. Acceding to her said request, the instant Comp. App. (AT)(CH)(Ins) No.264/2022 is ‘**dismissed**’ as ‘**withdrawn**’. The connected IA/560/2022

(For ‘Stay’), IA/561/2022 (For ‘Exemption) and IA/562/2022 (For ‘Others’) are ‘**Closed**’.

[Justice M. Venugopal]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

ghk/tm